

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:4061
ANSWERED ON:19.12.2011
NORMS FOR ENVIRONMENTAL CLEARANCES
Pradhan Shri Nityananda;Shetkar Shri Suresh Kumar

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government proposed to put in place stricter norms for grant of mandatory green clearance for projects;
- (b) if so, the details thereof;
- (c) whether the Government has noticed a great amount of plagiarism in proposals so received for grant of green clearances: and
- (d) if so, the details thereof and remedial measures taken by the Government in this regard?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) & (b): Ministry of Environment & Forests considers the proposals for grant of environmental clearance to developmental projects in terms of the provisions of Environment Impact Assessment (EIA) Notification, 2006 and as per the procedure prescribed thereunder. The activities/ projects covered under the said Notification have been identified based on their potential to impact different components of environment. While granting environmental clearance to these projects, based on the appraisal done by the Expert Appraisal Committee (EAC), necessary safeguard measures are stipulated for their implementation during the project cycle.

(c) & (d): Instances have come to the notice of the Ministry of Environment and Forests where in the EIA reports prepared by the Environmental Consultants contained information/ data copied from other reports. In view of the same, Ministry of Environment and Forest has issued an office memorandum in October 2011, which requires the project proponent to submit an undertaking as part of the EIA report own in

the contents (information and data) of the EIA report. If at any stage, it is observed or brought to the notice that the contents of the EIA report pertaining to a project have been copied from other EIA reports, such projects shall be summarily rejected and the proponent will have to initiate the process afresh including conduct of public hearing.